

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 327**

IA-1946/2024, IA-1951/2024, IA-463/2024, IA-144/2024, IA-6681/2023  
IA-3551/2021, IA-3885/2022, IA-2442/2021, IA-2987/2021, IA-1417/2021

**IN**

**IB-2311(ND)/2019**

**IN THE MATTER OF:**

M/s. Zep Infratech Ltd.

.... Petitioner/Applicant

Vs.

M/s Earth Water Ltd.

.... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 10.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Mr. Samaksh Goyal, Adv.

For the Successful : Mr. Rishabh Gonila, Adv.

Auction Purchaser

For the Respondent : Mr. Dhruv Sethi, Adv. 327 in IA-3551/2021, Ms.  
Rashmi Malhotra, Adv.

**ORDER**

Due to paucity of time, the matter is adjourned to  
**29.05.2024.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Ajay